

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 407**  
**IB/731/ND/2023**

**IN THE MATTER OF:**

M/s. Indo Spirits	...	Petitioner
Versus		
Sakriya Technologies Private Limited	...	Respondent

**Order under Section 9 of IBC, 2016**

**Order Delivered on 15.02.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE**

**PRESENT:**

For the Petitioner	: Mr. Anand Shankar Jha, Mr. Sachin Mintri, Mr. Abhilekh Tiwari, Advs.
For the Respondent	: Mr. Sumant Narang, Mr. Aditya Singh, Mr Arun Khatri, Mr. Sahil Khurana, Advs.

**ORDER**

In this matter this Tribunal by order dated 04.12.2023 directed Applicant to serve notice to the Respondent by all modes returnable by 17.01.2024 and further directed the Respondent to file reply within ten days and post the matter on 17.01.2024. Due to multiple Benches the matter could not take up for hearing and posted today. Today Ld. Counsel for the Applicant submitted that they already served copy however service affidavit it is not on Board. Let Ld. Counsel for the Applicant take steps to upload the affidavit of service on Board. Post it on **19.02.2024**.

Sd/-  
**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**